
(2022) 11 TDSAT CK 0025

Telecom Disputes Settlement And Appellate Tribunal

Case No: Broadcasting Petition No. 338 Of 2018

Bharti Telemedia Ltd

APPELLANT

Vs

See Media Services Pvt
Ltd Ors

RESPONDENT

Date of Decision: Nov. 10, 2022

Hon'ble Judges: Ram Krishna Gautam, Member

Bench: Single Bench

Advocate: Radhika Rai, Prannoy Joe Sebastian

Judgement

Learned counsel for petitioner as well as respondent no. 1 is present. A time is being claimed for filing vakalatnama for and on behalf of respondent

no. 1 by this newly engaged counsel. Let vakalatnama be got filed within two weeks.

Rest of the respondents are not present, though a notice was issued. It is being said to be deliberate. A request is being made for service through

police mode.

Hence, let steps be taken, by way of affidavit, detailing police station etc. for making the service through concerned police station to respondent nos. 2

to 5. It be filed by the petitioner within two weeks. After such steps, let notice be issued through police mode to the respondent(s) fixing date for

further direction by office.

List the matter for directions on 20.1.2023.